[श्री रामावतार शास्त्री]

साल तक लोक सभा में रह सकते थे और वर्तमान कानून के अनुसार पेन्शन के अधिकारी होते, इन दोनों नेताओं द्वारा लोक सभा को भंग करने के कारण वे पेन्शन के अधिकारी नहीं हैं। मैं जानता हूं कि उनमें से ज्यादातर विभिन्न दलों के राजनैतिक कार्यकर्ता हैं—यह दल का प्रश्न नहीं है—और राजनैतिक काम कर रहे हैं। मैं उनकी कठिनाइयों को जानता हूं। पार्टियां उनको पैसा नहीं दे सकती हैं और घर वाले भी नहीं दे सकते हैं। घर वाले तो उनसे मांगते हैं।

इस प्रकार संसद् और विधान मंडलों के उन भूतपूर्व सदस्यों को कई कठिनाइयों का सामना करना पड़ रहा है। इसलिए इस बारे में कोई शर्त न रख कर एक टर्म को मानना चाहिए। कोई पांच साल सदस्य रहे, या प्रधान मंत्री द्वारा लोक सभा को भंग कर देने से तीन साल सदस्य रहे, उसको पेन्शन देनी चाहिए। सरकार को इस सिद्धान्त पर विचार करना चाहिए।

यह जो संशोधन किया जा रहा है, वह ठीक है। इसका कोई विरोध नहीं कर सकता है। लेकिन इससे भी आगे बढ़ने की आवश्यकता है, इस प्रश्न को किसी राजनैतिक दृष्टिकोण से नहीं देखा जाना चाहिए।

सभापति महोदय : माननीय सदस्य अपना भाषण जारी रखेंगे। 5 बजे का समय श्री आर० के० महालगी के प्रस्ताव के लिए निश्चित किया हुआ है। अब श्री आर० के० महालगी अपना प्रस्ताव पेश करेंगे।

17-00 hrs.

MOTION RE MODIFICATIONS IN NOTIFICATION ABOUT NARMADA WATER SCHEME

MR. CHAIRMAN: It is 5 O' clock. We now take up Mr. R.K.. Mhalgi's Motion.

SHRI R.K. MHALGI (Thane): I beg to move;

"That this House resolves that in pursuance of sub-section (7) of section 6-A of the Inter-State Water Disputes Act, 1956 (33 of 1956), the following modifications be made in the Notification regarding the Narmada Water Scheme, published in the Gazette by Notification No. S.O. 770 (E) dated the 10th September, 1980 and laid on the Table of the House on the 18th November, 1980.—

(i) in paragraph 16, after sub-paragraph (1) *insert*,

'(1-A) Any disagreement by the concerned State Governments regarding the recommendations of the Sardar Sarovar Construction Advisory Committee shall also be referred to the Review Committee and the decision of the Review Committee shall be final and binding on all the concerned States'.

(ii) after paragraph 16, *insert*,

'16-A. Nothing contained in this Notification shall prevent the alternation, amendment or modification of all or any of the foregoing provisions by agreement bet-

ween all the States concerned'.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution".

*Sir, I move the motion included in today's list of business.

The purpose of the motion is to amend the Government notification on the Narmada Water Scheme. Though the amendments that I seek to make appear to be minor, are of vital legal validity. I must give the full background; I think they are necessary to remove the lacunae which might give rise to further disputes on the issue of the Narmada waters. A tribunal was appointed under the Inter State Water Disputes Act, 1956. The four States who were a party to the dispute were Gujarat, Maharashtra, Rajasthan and Madhya Pradesh. The tribunal appointed in 1969, submitted its report on 7th December, 79. The Chairman, was Mr. Ramaswamy and the members, Sarvashri Sinha and Ansari and their report was gazetted on 12th December, 1979.

I seek to move two amendments to Government Notification dated 10-9-80 in pursuance to sub-clause 16(8) and sub-clause 17 of section 14 of the Tribunal's award. The matters that I seek to deal with have been lost sight of by the Irrigation Department at the time of the notification Three bodies, viz., the Narmada Control Authority, the Review Committee and the Sardar Sarovar Construction Advisory Committee, are sought to be constituted through the notification. Under Section 6-A of the Inter-State Waters Disputes Act, the notifications are to be placed before Parliament but the Government has not placed the second part of the notification which deals with the Sardar Sarovar Advisory Committee only. The Scheme was laid on the Table of the Lok Sabha on the 18th November, 1980.

The first meeting of the Sardar Sarovar Construction Advisory Committee was held at Baroda on the 4th and 5th December, 1980. The Committee includes 26 representatives from the Centre and from the four States, but the notification does not provide the machinery to resolve any disputes which might arise in the Committee. The Narmada Control Authority can go to the Review Committee in case of a deadlock, but the Advisory Committee does not have any such recourse under the notification. Some differences did show up in the very first meeting of the Committee and if there is no provision for the resolution of the disputes, the matter may be taken to the courts. That would hinder the construction work of the dam. I wish that the work of the dam should not be held up as that would be a national loss.

The tribunal recommended that—and I quote—

"The recommendations of the Construction Advisory Committee shall normally be accepted by the State Government concerned. In the event of any disagreement the matter shall be referred to the Re-

**The original speech was delivered in Marathi.*

[Shri R. K. Mhalgi]

view Committee and the decision of the Review Committee shall be final and binding on all the concerned States".

This provision should be included in the notification. My amendment includes the wording as I have quoted from the Report.

The Government have published a Resolution No. 22/7/80 dated the 4th September, 1980, in the Gazette, para 5 of which includes the recommendation of the Tribunal quoted by me earlier and this fact itself may be the sole defence of the Government, but this Resolution has not been laid on the Table of the House. Only one notification dated the 10th September, 1980, has been laid on the Table of the House and that does not include the above recommendation of the Tribunal. Laying certain papers on the Table of the House is not a formality, but a legal binding on the Government, according to sub-section 7 of Section 6-A of the Inter-State Waters Disputes Act. As this has not been done by the Government the matter may go before the courts and legal difficulties might arise. That might hamper the construction work of the dam. That is why I seek to amend the notification laid on the Table of the House.

The purpose of my second amendment is that whatever might be the award of the Tribunal, if the concerned States reach an agreement on some issues in course of its implementation the Narmada Control Authority should not come in the way of the implementation of the agreement. That is the spirit and substance of the recommendation of the ward also and I quote:

Sub-clause 17 *of Section* 14:

"Nothing contained in this order shall prevent the alteration, amendment or modification of all or any of the foregoing clauses by agreement, between all the States concerned".

This has also been included in the Resolution of 4th September, 1980, but not in the notification and that is why I desire to make the amendment. My purpose is not to embarrass the Government but to forestall any disputes and legal difficulties that might arise in future. I hope the Government would accept my amendments.

MR. CHAIRMAN: Motion moved:

"That this House resolves that in pursuance of sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956 (33 of 1956), the following modifications be made in the Notification regarding the Narmada Water Scheme, published in the Gazette by Notification No. S.O. 770 (E), dated the 10th September, 1980 and laid on the Table of the House on the 18th November, 1980:—

(i) in paragraph 16, after sub-paragraph (1) *insert*,

'(1-A) Any disagreement by the concerned State Governments regarding the recommendations of the Sardar Sarovar Construction Advisory Committee shall also be referred to the Review Committee and the decision of the Review Committee shall be final, and binding on all the concerned States.'

(ii) after paragraph 16, *insert*,

'16-A. Nothing contained in this Notification shall prevent the alteration, amendment or modification of all or any of the foregoing provisions by agreement between all the States concerned.'

This House do recommend the Rajya Sabha that Rajya Sabha do concur in this resolution."

श्री मोतीभाई आर० चौधरी (मेहसाना) : सभापति जी, श्री महालगी जी के सुझाव के बारे में मैं सिर्फ इतना ही कहना चाहता हूं कि यह एक बहुमूल्य योजना है, इसको पुन: वाद-विवाद में न डालें और जल्द से जल्द इस को कार्यान्वित होने दें। अगर इस में किसी तरह की कोई उप-धारा या धारा की कमी रह गई है, तो उस को फिलहाल बाजू में रख कर, बिना कोई समय गंवाये हुए काम कर देना चाहिये। यह ऐसी योजना है जिस से लाखों एकड़ भूमि को पानी मिलने वाला है, जिस से देश की बेकारी, गरीबी और भूख दूर हो सकती है। पहले ही 15-20 साल हम इस वाद-विवाद को निपटाने में गंवा चुके हैं, अब हमको भी किसी तरह के वाद-विवाद में नहीं पड़ना चाहिये और जो काम अब बिना किसी अमेण्डमेन्ट के चल सकता है उसको जल्द से जल्द कार्यान्वित करना चाहिये। फिर यदि कोई ऐसा अमेण्डमेन्ट है जिस के किये बिना काम नहीं चल सकता तो उस को अभी सदन में कर लें लेकिन उस के आधार पर काम को रोका नहीं जाना चाहिये। जो भी जरूरी कदम उठाने हों उनको फौरन कर लिया जाय, लेकिन इस योजना को जल्द से जल्द अमल लाया जाय।

श्री नरसिंह मकवाना (खंडुका) : माननीय सभापति जी, महालगी जी ने जो प्रस्ताव इस समय सदन के सामने रखा है, मैं उस का विरोध करने के लिये खड़ा हुआ हूँ। इस प्रस्ताव का विरोध मैं इस लिये कर रहा हूँ कि महालगी जी ने रूल्ज का अध्ययन पूरी से नहीं किया है। यदि उन्होंने इस का अध्ययन पूरी तरह से किया होता उन को इस तरह की शिकायत नहीं होती, जिस तरह का अनुबन्ध रखने की उन्होंने इस प्रस्ताव में सिफारिश की है। उस तरह की व्यवस्था इस योजना में पहले से है। मैं उनका ध्यान रूल 16 (1) की ओर दिलाना चाहता हूं जिस में स्पष्ट रूप से लिखा हुआ है :—

"एक पुनर्विलोकन समिति होगी जो स्वप्रेरणा से या किसी पक्षकार राज्य के आवेदन पर प्राधिकरण के किसी विनिश्चय का पुनर्विलोकन करेगी।"

अगर किसी राज्य को कोई आपत्ति है, कोई तकलीफ है तो उस पर विचार करने के लिये समिति है जिस में केन्द्र के मंत्री और चार राज्यों के मुख्य मंत्री हैं। केन्द्र का मंत्री इस समिति का अध्यक्ष है। इस समिति के सामने उस आपत्ति को रखा जा सकता है और यह समिति फैसला कर सकती है, यदि सर्व-सम्मत फैसला न हो सके तो अध्यक्ष को अधिकार होगा कि वह बहुमत से निर्णय कर सकता है। अध्यक्ष को यह अधिकार भी है—जैसा इस में लिखा है—

"अत्यावश्यक मामलों में पुनर्विलोकन समिति का अध्यक्ष पक्षकार राज्य के आवेदन पर, पुनर्विलोकन के सम्बन्ध में अन्तिम विनिश्चय होने तक प्राधिकरण के किसी आदेश के निष्पादन को रोक सकता है।"

[श्री नरसिंह मकवाना]

ऐसी स्थिति में जो बात महालगी जी चाहते हैं वह पहले से ही इस में मौजूद है।

अभी हमारे माननीय सदस्य मोतीभाई चौधरी ने जैसा कहा है कि यह योजना बहुत महत्वपूर्ण योजना है, हम ने पहले ही इस में 20 साल की देर लगा दी है। उन्होंने जो कहा है और उन के प्रस्ताव में जो व्यवस्था है, उस को अगर मान लिया जाएगा, तो मैं ऐसा समझता हूँ कि नर्मदा जल योजना कभी पूरी नहीं होगी। इन का जो प्रस्ताव है, वह नर्मदा योजना के काम को ठप्प करने का है, ऐसी मेरी आशंका है।

श्री आर. के. महालगी : नहीं, ऐसी बात नहीं है।

श्री नरसिंह मकवाना : इसलिए मैं यह कहना चाहता हूँ कि इस तरह का प्रस्ताव लाने की कोई जरूरत नहीं है। यह जो प्रारूप तैयार हुआ है, यह बहुत सोच-विचार करने के बाद हुआ है और मेरा ख्याल है कि कम से कम एक साल तक एक्सपर्ट्स लोग जो थे, उन्होंने इस पर विचार किया और उस के बाद इस को तैयार किया और सभी राज्यों ने इस को मंजूर किया है, सभी राज्यों की मंजूरी होने के बाद यह प्रारूप तैयार हुआ है। इस के अन्दर संशोधन कर के ये हमारे देश के विकास को रोकना चाहते हैं। मैं माननीय महालगी का ध्यान इस बात की तरफ खींचना चाहता हूं, जिस से उन के दिमाग में अगर कोई गलतफहमी हो, तो वह निकल जाए, कि इस सारी योजना के अन्दर अलग अलग राज्यों को एक तरह की वीटो की पावर दी गई है। अगर किसी राज्य को नुकसान होता है, तो वह प्राधिकरण के सामने अपनी बात रख सकता है और उस को करा सकता है। सेन्ट्रल गवर्नमेंट भी देखने वाली है और यह जो समिति है, वह भी देखने वाली है। इसलिए कोई डर रखने की जरूरत नहीं है। अधिसूचना में 2 (4) में जो दिया हुआ है, उस को मैं पढ़ कर सुनाना चाहता हूँ :

> "कोई अन्य ऐसा विषय जिसके विनिश्चय की बाबत चार पक्षकार राज्यों में से कोई यह अपेक्षा करे कि वह किसी ऐसे अधिवेशन में किया जाये जिसमें पक्षकार राज्यों के सभी सदस्य उपस्थित हों।"

आप यह देखें कि इस के अन्दर पूरा प्रावधान है कि कोई भी निर्णय होगा, तो उस में सभी राज्यों के प्रतिनिधि हाजिर होंगे और जो भी निर्णय होगा, जो भी फैसला होगा, वह सभी को मान्य होगा, मंजूर होगा। ऐसा इसमें इन्तजाम है और इस सब को देखते हुए मुझे लगता है कि महालगी जी ने जो प्रस्ताव रखा है, वह गलतफहमी में रखा है और पूरा न समझने की वजह से ऐसा हुआ है। अगर महालगी जी के प्रस्ताव को मान लिया जाएगा, तो नर्मदा योजना को पूरा करने में देर लगेगी और इस से हमारा बहुत बड़ा नुकसान होगा। नर्मदा योजना का एवार्ड मिलने के बाद एक राष्ट्रीय भावना खड़ी हुई थी, उस राष्ट्रीय भावना को ठेस पहुँचाने की बात महालगी का प्रस्ताव कर रहा है, ऐसा मुझे लगता है।

इसलिए मेरा कहना यह है कि महालगी जी अपने प्रस्ताव को वापस ले लें। इस को वापस ले कर ही राष्ट्रीय शक्तियों को बल दिया जा सकता है, ताकत दी जा सकती है और रुके हुए काम आगे बढ़ सकते हैं। मैं आशा करता हूँ कि महालगी जी अपना प्रस्ताव वापस ले लेंगे।

THE MINISTER OF AGRICULTURE, RURAL RECONSTRUCTION, IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I am glad the Hon. members Shri Motibhai Chaudhary and Shri Narsinh Makwana have correctly understood the position as it stands. There seems to be some misunderstanding under which Shri Mhalgi got this motion for amendment in the set up of the mechanism that was created after the Inter-States Water Disputes Act of 1956 was amended last year. After the Narmada Water Dispute Tribunal was set up in 1969, it took about 10 years to give its report which was once referred back to it and was ultimately finalised in the year 1979. Under this report a mechanism had to be set up at three levels. One was the Narmada Control Authority. The second was the Construction Advisory Committee for Sardar Sarovar. A Review Committee was also to be set up to review the decisions which were taken by these two other bodies.

What the Hon. members seem to apprehend is that this Review Committee will not be competent to go into the review for the decisions taken by the Construction Committee nor has it been provided--he seems to think-that the decision of the tribunal can be changed if all the States agree. But the position is that all that the Hon. Member intends to ensure has already been provided for in the Award of the Tribunal. The Award of the Tribunal is the... (*Interruptions*).

SHRI R.K. MHALGI: Whether the notification provides that ? That is the point at issue.

RAO BIRENDRA SINGH: It makes no difference.

SHRI R.K. MHALGI: It makes no difference ? It makes lot of difference.

RAO BIRENDRA SINGH: It makes no difference. The Award of the Tribunal is published in the Gazette of 12th December, 1979 and is binding on all the parties, in its totality. And this Tribunal Award provides for both these things, as the Hon. Member Himself has stated.

The amendment as regards the functions of the review committee, in respect of the review of the Construction Advisory Committee is also provided for in the Gazette Notification at page 1439, and it exactly reads the same as the amendment given by the Hon. Member.

This Award of the Tribunal is final and it is binding. We have consulted the Ministry of Law. This is the position and the Government rightly thinks, this will not cause...(*Interruptions*).

SHRI R.K. MHALGI: Will you explain the position ?

RAO BIRENDRA SINGH: Listen to me. Your mind is still working on something you think that there is a lacuna. But that is not the position, according to the Government. And if you accept that this is provided in the Award of the Tribunal then everything is solved. You should rest assured that there will be no effect of these provisions not being included in the other notifications and not being placed before the

[Rao Birendra Singh]

House. Therefore, to be brief, I would request the Member that he should not press these points. They are already provided in the Award of the Tribunal. I would request him to withdraw his motion.

*SHRI R.K. MHALGI (Thane): Hon. Members, Sarvashri Motibhai and Makwana raised some objections to my arguments. I agree with Shri Motibhai when he says that whether the Government accepts the amendment or not, the project should continue and the work should not be hampered. Mr. Makwana saw a political move behind my amendments. I do not know why he should raise any doubts about political motives: this is a matter above politics and I treat it as such. My only intention is that the Narmada Project is completed without any hitch.

I cannot agree with the Hon. Minister when he says that non-inclusion of my amendments in the notification would not make any difference. I thought it my parliamentary duty to bring the lacunae to the notice of the Government and I have done that.

The provisions of section 6 A(7) of the Act are mandatory: it enjoins on the Government to lay before Parliament every scheme and every regulation made under it. The Resolution of 4th September, 1980, has not been so laid, but even so the Minister appears to think that there is no need for it. In spite of the fond hopes of the Minister, the provision might be challenged in the courts and the progress of the dam may be hampered. It is because of that apprehension that I move the amendments. My purpose is not to point out any intension in the faults of the Government but to remove an omission. The notification must come before the House alongwith the suggested amendment.

I welcome the objective of the Project and that is why I do not want any impediments in its way. If the Hon. Minister is prepared to review the matter, I shall not press for the acceptance of my amendments. Otherwise, I shall have to insist on their being accepted by the House.

If you say "I am going to review the whole thing" then I will withdraw my motion.

MR. CHAIRMAN: He has consulted the Law Ministry and then given the opinion. Now do you want to withdraw your motion ?

SHRI R.K. MHALGI : No, I would not be a party to Government's such a decision.

MR. CHAIRMAN: Are you going to withdraw it ?

SHRI R. K. MHALGI : No, I am not withdrawing it.

MR. CHAIRMAN: The question is :

"That this House resolves that in pursuance of sub-section (7) of section 6 A of the Inter-State Water Disputes Act, 1956 (33 of 1956), the following modifications be made in the Notification regarding the Narmada Water Scheme, published in the Gazette by Notification No.

*The original speech was delivered in Marathi.

S.O. 770 (E), dated the 10th September, 1980 and laid on the Table of the House on the 18th November, 1980:—

(i) in paragraph 16, after sub-paragraph (1) *insert*,

'(1-A) Any disagreement by the concerned State Governments regarding the recommendations of the Sardar Sarovar Construction Advisory Committee shall also be referred to the Review Committee and the decision of the Review Committee shall be final and binding on all the concerned States'.

(ii) after paragraph 16, *insert*,

'16-A. Nothing contained in this Notification shall prevent the alteration, amendment or modification of all or any of the foregoing provisions by agreement between all the States concerned'.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution".

The motion was negatived.

17.32 hrs.

STATEMENT *RE*-KILLING OF HARIJANS BY DACOITS IN ETAH DISTRICT OF UTTAR PRADESH.

गृह मंत्री (श्री जैल सिंह) : सभापति महोदय, जिला एटा में डाकुओं द्वारा हरिजनों तथा अन्य लोगों की हत्या किए जाने पर सरकार को गहरा खेद है। उत्तर प्रदेश सरकार से प्राप्त सूचना के अनुसार पोथी डाकुओं के गिरोह ने गांव कुंवर पुरा, पुलिस थाना जेथरा, जिला एटा, उत्तर प्रदेश में 2 और 3 मई, 1981 के बीच की रात्रि में धावा बोल दिया। उन्होंने पन्द्रह लोगों को कतार में खड़ा किया और उन्हें गोली मार दी। 10 लोग घटनास्थल पर ही मारे गए और एक व्यक्ति अस्पताल ले जाते हुए रास्ते में मर गया। चार अन्य व्यक्ति घायल हुए। जो ग्यारह व्यक्ति मारे गए हैं, वे अनुसूचित जाति के हैं। एक दिन पूर्व उसी गिरोह ने अलीगंज थाने के क्षेत्र में 2 अन्य गांवों में 7 व्यक्तियों की हत्या की थी। इनमें अनुसूचित जाति के अलावा अन्य समुदाय के लोग शामिल हैं। उत्तर प्रदेश सरकार ने पीड़ितों को राहत देने के लिए जिला मजिस्ट्रेट एटा को एक लाख रुपये की राशि दी है।

जब तक जांच-पड़ताल पूरी नहीं हो जाती है इन नृशंस हत्याओं का उद्देश्य सिद्ध नहीं किया जा सकता। परन्तु अब तक उपलब्ध सूचना और संकेतों के आधार पर राज्य सरकार यह महसूस करती है कि यह डाकुओं के एक गिरोह द्वारा मनमानी हत्या अथवा प्रतिशोध का मामला है। इसके शिकार व्यक्तियों में अनुसूचित जातियों के व्यक्ति तथा अन्य लोग शामिल हैं।

आयुक्त, जिला मजिस्ट्रेट और पुलिस अधीक्षक तुरन्त घटनास्थल पर पहुँच गये थे और गिरोह के सदस्यों को पकड़ने के लिए पर्याप्त पुलिस बल लगाया गया है। अन्य डकैती विरोधी उपाय भी तेज कर दिए गए हैं। पीड़ित व्यक्तियों के परिवारों के साथ मेरी हार्दिक सहानुभूति है।